

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-465/ND/2018

In the matter of :

Mr. Deepak Seth

....PETITIONER

Vs.

Moods Hospitality (P) Ltd

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 16.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :-

ORDER

Learned Counsel for the petitioner is present. In relation to the compliance of directions passed by this Tribunal on 11.1.2018, the Corporate Debtor has filed the latest financial statements duly audited by the Company's auditor for the period 2014-15. It is also stated as against the Corporate Debtor there are no pending legal proceedings. Ld. Counsel for the Corporate Debtor furnishes that the Corporate Debtor is not prepared to entertain the claim and is disputing the claim as made by the Financial Creditor.

*Represents*  
*[Signature]*

Taking into consideration the said representation, three days time is granted to file its reply by the Corporate Debtor or in case it is accepting the claim and to the Resolution Process as contemplated under the Code to file a consent affidavit of the Directors constituting the Board of Directors.  
Post the matter on 24.1.2018.

*-sd/-*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
16.1.2018